

C O N T E N T S

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No. 17, Monday, September 2, 2013/Bhadrapada 11, 1935 (Saka)**

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Shri P.C. Chacko

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Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

Monday, September 2, 2013/Bhadrapada 11, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

ANNOUNCEMENT BY THE SPEAKER

Relinquishment of Office by Secretary-General (Shri T.K. Viswanathan) and his Appointment as Honorary Officer of the House

MADAM SPEAKER: Hon. Members, I have to inform the House that Shri T.K. Viswanathan relinquished the office as Secretary-General of the Lok Sabha on 31st August, 2013. Shri Viswanathan, who was first appointed as Secretary-General of the Lok Sabha on 1st October, 2010 has thorough knowledge of constitutional matters which helped the Presiding Officer and the Panel of Chairmen in smooth conduct of the proceedings of the House.

Shri Viswanathan was instrumental in organizing the 5th Conference of Association of SAARC Speakers and Parliamentarians and the Regional Conference of the Inter Parliamentary Union, Commonwealth Parliamentary Association Seminar as also the 7th Women Speakers Conference and the Sixtieth anniversary of the first sitting of the Lok Sabha.

He sincerely worked for the welfare of officers and staff of the Secretariat.

Shri Viswanathan paid special attention to the preservation of heritage character of the Parliament House building.

In recognition of his services, I have great pleasure in announcing that Shri Viswanathan has been appointed as Honorary Officer of the House.

I am confident that hon. Members will join me in wishing him good health and success in the years ahead.

Hon. Members, Shri S. Bal Shekar, Secretary in the Lok Sabha Secretariat will, for the time being, be performing the duties of the Secretary-General.

... (*Interruptions*)

11.01 ½ hrs.**COMMITTEE ON ABSENCE OF MEMBERS FROM THE
SITTINGS OF THE HOUSE
Minutes**

डॉ. बलीराम (लालगंज): अध्यक्ष महोदया, मैं सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति की 23 अगस्त, 2013 को हुई 10वीं बैठक की कार्यवाही सारांश (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

11.02 hrs

At this stage, Shri K. Narayan Rao some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

11.02 ½ hrs

At this stage, Shri M. Sreenivasulu Reddy and some other hon. Members came and stood on the floor near the Table.

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR): I have given a notice for adjournment. ... (*Interruptions*) Entire proceedings should be stalled and Bodoland issue has to be discussed in this august House. ... (*Interruptions*)

11.03 hrs

MATTERS UNDER RULE 377*

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within twenty minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (Interruptions)

(i) Need to undertake construction of roads under Central Road Fund in Dewas Parliamentary Constituency, Madhya Pradesh

श्री सज्जन वर्मा (देवास): मेरे संसदीय क्षेत्र देवास (म.प्र.) में विगत 2-3 वर्ष पूर्व केन्द्रीय सड़क परिवहन एवं राजमार्ग मंत्रालय द्वारा केन्द्रीय सड़क निधि मद से लगभग 8-9 सड़कें मंजूर की गई थी, लेकिन मध्य प्रदेश सरकार द्वारा देवास जिले और शाजापुर जिले के लिए स्वीकृत इन सड़कों का निर्माण न करते हुए प्रदेश के अन्य क्षेत्रों में सड़कों का निर्माण कर दिया गया, इसलिए मुझे इन्दौर उच्च न्यायालय में पी.आई.एल. लगानी पड़ी जिनके प्रत्युत्तर में उच्च न्यायालय ने मध्य प्रदेश सरकार व भारत सरकार को निर्देश दिए कि इन सड़कों को पुनः स्वीकृत कर जनहित में शीघ्र निर्माण करवाया जाए ।

अतः मेरा केन्द्र सरकार एवं केन्द्रीय सड़क परिवहन एवं राजमार्ग मंत्रालय से अनुरोध है कि न्यायालय के निर्देशों का पालन करते हुए संबंधित सड़कों के निर्माण हेतु स्वीकृति एवं निर्देश जारी करे ।

* Treated as laid on the Table.

(ii) Need to enhance the salary of Anganwadi workers in Andhra Pradesh at par with the amount paid in other States

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the attention of the Government regarding the need to take steps for the overall welfare of workers in Anganwadi Centres in Andhra Pradesh

As the Government is well aware that, under ICDS, there are 7073 total number of projects all over the country and 387 projects are there in Andhra Pradesh. Their working hours are from 9 a.m to 1.30 p.m. but they stay beyond 3.00 p.m. as the parents will return from the fields by 4.00 p.m. sometimes. For this work, they are being paid an amount of Rs.3,700 per month only and the Central share is Rs.3000/- and the State's share is Rs.700/-. The credit of the raising of salaries from Rs.1,500/- in 2004 to Rs.3,000/- in 2009 goes to the Congress and UPA Government. They will conduct 80% of BPL survey. But it is sad to note that Anganwadi workers are not provided PF facility and other retirement benefits at par with Government employees. They are treated in a bad manner and in the present days, even contract employees including labour in Municipality are getting minimum of Rs.6000/- pay with PF facility. With regard to the comparison of payment. Tamil Nadu, Karnataka and Kerala State Anganwadi workers are paid with Rs.5,600/- and odd. In Pondicherry, it is Rs. 15,000/-. That means, the payment to Anganwadi workers is very much low in Andhra Pradesh and such situation is leading to discrimination of Anganwadi workers. Even MNREGS worker is getting an amount of Rs.15,000/- to Rs.20,000/- per hundred days. Hence, in view of the above factual situation, I request the Hon'ble Minister for Health & Family Welfare to intervene in the matter to raise the salaries of the Anganwadi workers in Andhra Pradesh on par with other States to raise their living standards by treating them at par with Government employees by providing other benefits on top priority.

(iii) Need to provide adequate resources required for construction and repair of roads by P.W.D. and B.R.O. in Uttarakhand

श्री सतपाल महाराज (गढ़वाल): मैं सरकार का ध्यान आपदाग्रस्त उत्तराखण्ड राज्य में बी.आर.ओ. और लोक निर्माण विभाग द्वारा किए जा रहे सड़क निर्माण कार्य की ओर आकर्षित करना चाहता हूँ। प्राकृतिक आपदा के कारण राज्य में सड़कें बह गई हैं और बी.आर.ओ. उनका निर्माण कर रहा है परंतु बी.आर.ओ. का कार्य संतोषजनक नहीं है। वह कछुए की रफ्तार से निर्माण कार्य कर रहा है। दूसरी ओर अभी कुछ दिन पहले ही समाचार पत्रों में प्रकाशित हुआ है कि चीन माणा बार्डर पर सड़क निर्माण कार्य कर रहा है, ऐसे में बी.आर.ओ. द्वारा सड़क निर्माण कार्य में सुस्ती चिंता का विषय है। इसी प्रकार पी.डब्ल्यू.डी. द्वारा किए जा रहे सड़क निर्माण कार्यों की गति भी अत्यंत धीमी है। वैसे भी आपदा के इस समय में स्थानीय निवासियों का जनजीवन सामान्य करने एवं किसी भी आपात समय में सेना को रसद पहुँचाने के लिए सड़क निर्माण शीघ्रता से आवश्यक है। इसी प्रकार आपदा में कार्य कर रहे कर्मचारियों व अधिकारियों को प्रोत्साहन राशि के रूप में कुछ दिया जाना चाहिए जिससे उनके मनोबल में वृद्धि हो। मेरा यह भी अनुरोध है कि आपदा के कारण जो खच्चर मार्ग बह गए हैं उन्हें पुनः शीघ्रता से बनवाया जाए जिससे सुदूरवर्ती गांवों में खाद्यान्न पहुँचाया जा सके।

मेरा केन्द्र सरकार से अनुरोध है कि वह पी.डब्ल्यू.डी. एवं सीमा सड़क संगठन को समुचित संसाधन उपलब्ध करवा निर्देशित करे कि वह सड़क निर्माण कार्यों में तेजी लाकर उनका शीघ्रता से निर्माण संपन्न करे।

**(iv) Need to expedite the laying of Angamali-Sabari
railway line in Kerala**

SHRI P.T. THOMAS (IDUKKI): I request for immediate intervention of Government for speedy completion of laying of Angamali-Sabari railway line in Kerala. The completion of laying of this railway line could bring the hilly backward regions under rail connectivity and infrastructure development. Moreover millions of Sabarimala pilgrims will be benefitted with this line. Even though the laying of the line was proposed long back, the work on this line has not attained much progress. It is a matter of concern that budget allocation for this line is reducing every year. Since long time the land owners in Ernakulam district have been waiting for compensation against their acquired land. It requires Rs. 153.91 crore for compensation to landowners in the first phase. The current estimated cost of the project is Rs.1556 crore and the Railways have proposed that the State Government should bear 50% of the cost. But the State Government is not in a position to bear 50% share of the project. I humbly request the Government to take immediate measures to speed up the works and complete the project without further delay.

(v) Need to take stringent action against the agency responsible for food poisoning in Ajmer-Ernakulam Marusagar Express train and ensure supply of hygienic food

SHRI N. PEETHAMBARA KURUP (KOLLAM): It is reported that more than 50 travellers in the Ajmer-Ernakulam Marusagar Express suffered from food poisoning due to the food items served from the pantry car of the train on 17-8-2013. Many of them were totally exhausted due to stomach ache, vomiting and diarrhoea by the time they were hospitalized at two different stations. What the Food Inspectors could see in the pantry car of the train on 18-8-2013 was more horrible as food items were piled up just near the door of the toilet and worm and fly infested rotten meat pieces lying there. Chapatis meant for travellers were lying on the floor. Similar incident occurred in the same train three years ago.

The people who travel to and from Kerala are facing difficulties due to lack of frequency in train services as well as old and dilapidated rail coaches. Food served is of inferior quality and the quantity is very less than the prescribed amount. The blankets are never dry cleaned resulting in spreading of contagious diseases. Many a time the bed sheets are just folded properly and reissued again. But it is more fearful and dangerous to eat poisonous food cooked and served in our trains. The contract for serving food in Marusagar Express has been given to a private agency from Kolkata.

Food poisoning in trains has become common since the day Railways decided to limit its direct supply of food and gave the job to private agencies on contract basis. Recommendations of the Parliamentary Committee years ago to restructure the catering system by giving priority to social justice and the needs of travellers have been ignored. IRCTC is not doing its job well to ensure hygienic food. Railways is earning Rs.2000 crore per year from the catering contract. Still it is really pathetic to see that no action is being taken to ensure hygienic and quality food to the passengers. Adequate quantity of food is also to be ensured.

I, therefore, urge upon the hon'ble Minister of Railways that stringent action should be taken against the agency responsible for the food poisoning in the Marusagar Express so that similar act of callousness is not repeated. The Agency's license should be cancelled immediately. The policy of cooking food in the base kitchens of the railways should be encouraged.

**(vi) Need to implement water conservation schemes in Sultanpur
parliamentary constituency, Uttar Pradesh**

डॉ. संजय सिंह (सुल्तानपुर): कृषि विकास के लिए सिंचाई की अत्यंत आवश्यकता होती है। खेद के साथ मैं सरकार को सूचित करना चाहूंगा कि मेरे संसदीय क्षेत्र सुल्तानपुर में जल संरक्षण स्कीमों में केन्द्र स्तर से कोई भी राशि गत तीन वर्षों के दौरान उपलब्ध नहीं हुई है जिसके कारण समय पर नहरों में पानी समय पर नहीं आ पाता है और नहरें कई-कई जगहों से टूटी हुई हैं जिसके कारण पानी नहर से निकलकर गरीब किसानों के खेत में पहुँचकर फसल को नष्ट कर रहे हैं। दूसरी ओर नहरों से समय पर पानी नहीं मिलने से किसान समय पर अपना बुआई कार्य एवं फसल कार्य नहीं कर पा रहे हैं। हालांकि जल एक राज्य का विषय है परंतु केन्द्र स्तर पर कार्यवाही तो की जानी चाहिए। मेरे संसदीय क्षेत्र सुल्तानपुर में त्वरित सिंचाई लाभांशित कार्यक्रम एवं अन्य सिंचाई क्षेत्र के विकास कार्यों की कोई सूचना नहीं है। मेरे एक पत्र के उत्तर में जल संसाधन मंत्री जी ने बताया है कि केन्द्र सरकार जिला स्तर पर आंकड़े नहीं रखती है। सवाल है कि जब जिला स्तर पर आंकड़े नहीं होंगे तब किस स्तर से जिला के सिंचाई विकास पर ध्यान दिया जाएगा।

मैं सरकार से अनुरोध करना चाहूंगा कि मेरे संसदीय क्षेत्र सुल्तानपुर में जल संरक्षण जैसी योजनाएं गत तीन साल में लागू क्यों नहीं की गईं एवं केन्द्र स्तर पर जल संरक्षण की योजनाएं मेरे संसदीय क्षेत्र सुल्तानपुर में लागू की जाएं क्योंकि इस जिले के किसानों को जल संरक्षण योजनाओं का लाभ नहीं मिल पा रहा है।

(vii) Need to undertake gauge conversion of railway lines between Mehsana and Taranga in Gujarat

श्रीमती जयश्रीबेन पटेल (महेसाणा): औद्योगिक विकास की दृष्टि से गुजरात राज्य भारत में सबसे अग्रिम स्थान पर है तथा जी.डी.पी. की दर सबसे अधिक है। गुजरात सरकार, औद्योगिक एवम् अन्य संस्थाओं तथा पैसेंजर यूनियनों ने नई रेल लाइनें बनाने का सरकार से बार-बार पत्राचार द्वारा अनुरोध किया है। इन आवेदनों को संबंधित रेल डिविजनों को स्वीकृति हेतु भेजा जाता रहा है।

गुजरात सरकार ने रेल मंत्रालय को 17 रेल लाइनों का गेज रूपांतर शुरू करने तथा जहां रूपांतरण शुरू किया गया है, उसे शीघ्र पूर्ण करने हेतु विनती की है। मुझे खेद के साथ बताना पड़ रहा है कि सरकार के आश्वासन के बावजूद मेहसाना-तारंगा रेल गेज रूपांतर आज तक नहीं किया गया है।

अतः सरकार से अनुरोध है कि उपरोक्त मामले में उचित कार्यवाही बिना विलंब शुरू करें।

(viii) Need to provide stoppage of New Jalpaiguri Express (Train No. 12523/24) at Hasanpur Road Railway Station in Bihar under East Central Railway

श्री दिनेश चन्द्र यादव (खगड़िया): पूर्व - मध्य रेलवे हाजीपुर (बिहार) अंतर्गत हसनपुर रोड स्टेशन महत्वपूर्ण स्टेशनों में से है। यहाँ चीनी मिल भी है। बड़ी संख्या में हसनपुर रोड स्टेशन से रेल यात्री आते-जाते हैं। इस स्टेशन पर गाड़ी संख्या 12523 एवं 12524 न्यू जलपाई गुड़ी एक्सप्रेस का स्टॉपेज नहीं रहने से रेल यात्रियों को भारी कठिनाई हो रही है।

अतः रेल मंत्री भारत सरकार हसनपुर रोड स्टेशन पर न्यू जलपाई गुड़ी एक्सप्रेस का ठहराव जनहित में दें।

(ix) Need to provide more centres for the Civil Services (Preliminary) Examination in Tamil Nadu

SHRI P.R. NATARAJAN (COIMBATORE): The Civil Services (Preliminary) Examination is conducted every year. A record number of 4.5 lakh candidates apply for this examination. The Indian Civil Service serves as the backbone of India and carries great respect and responsibilities. India's best brains vie for entry into the Indian Civil Services as officers. Even though corporate jobs may offer the best of salaries and perks, a majority of youngsters and their parents still crave for entry to the prestigious Indian Civil Services held by the UPSC. The very fact that a big share of every year's top posts in the Civil Services Examination are bagged by professionals from various stream shows that the IAS is still the dream job for many.

Out of the candidates who have been finally selected for service all over the country, 10 per cent are from Tamil Nadu, the highest number for any State.

Over 4.5 lakh students - 27, 000 of them are from Tamil Nadu alone - took the preliminary examination from various parts of the country this year, out of which 50,000 were selected for main examination.

In the circumstances, I would like to tell that in Tamil Nadu there are only two centres for writing the Civil Services Examination, ie., Chennai and Madurai.

The poor and middle class students go either to Madurai or to Chennai to write the preliminary examination from far away places of Tamil Nadu.

I, therefore, request the Government to introduce more centres like Coimbatore, Tiruchirapalli in Tamil Nadu for writing preliminary examination.

(x) Need to formulate a comprehensive plan for development of Kandhamal district of Odisha and also take steps for construction of railway line between Berhampur and Phulbani in the State

SHRI RUDRAMADHAB RAY (KANDHAMAL): Kandhamal is one of the most socially and economically backward districts. The area is worst affected due to naxal activities and the tribals are always under threat and fear. The area is full of forest and natural resources but no concrete measures have been taken for developing / utilizing the available resources which could improve living standards of tribals. This area is yet to be connected by Rail line, even after a lapse of 65 years of Independence. Sincere efforts should be made to develop Tourism and Forest related industries, which could help in checking extremists' activities and also improve economic condition of Kandhamal and adjoining districts in Odisha. A railway line should be started on this route on priority.

I request the union Government to come out with specified development plan and special financial package for the development of this backward district. Although Berhampur -Phulbani Rail line has been surveyed 5 years ago but the work is yet to be started.

(xi) Need to develop Brij tourist circuit connecting religious sites associated with Lord Krishna to boost tourism in the region

श्री जयंत चौधरी (मथुरा): बृज में प्रतिवर्ष धार्मिक दृष्टि से देश-विदेश से कृष्ण भक्तों एवं पर्यटकों का आवागमन लगा रहता है । बृज के प्रमुख स्थान जैसे वृन्दावन, गोवर्धन, बरसाना, नन्दगांव, गोकुल तथा दाऊदी आदि लाखों लोगों की आस्था व विश्वास का केन्द्र है लेकिन इसके बावजूद उन्हें सुविधाएं नहीं मिलने के कारण भावनाओं को ठेस पहुंचती है । बांके बिहारी मंदिर में प्रतिदिन हजारों की संख्या में श्रद्धालु दर्शन को आते हैं किंतु अव्यवस्थाओं के चलते उन्हें भारी परेशानी का सामना करना पड़ता है । यहाँ रासलीला, बृज चौरासी कोस की परिक्रमा का आयोजन होता ही रहता है किंतु यदि लोगों को बेहतर सुविधाएं दी जाएं तो और भी पर्यटकों का खिचाव बृज की ओर होगा ।

पर्यटन मंत्रालय ने धार्मिक और अध्यात्मिक पर्यटन को बढ़ावा देने की योजना के तहत सूफी, सिख और जैन सर्किटों की तर्ज पर 12वीं पंचवर्षीय योजना के दौरान बौद्ध देशों से विदेशी पर्यटकों को आकर्षित करने के लिए बौद्ध सर्किट के विकास की योजना बनाई है । अतः मैं सरकार से मांग करता हूं कि इन सर्किटों की तरह बृज सर्किट की भी योजना बनाई जाए ।

11.04 hrs

**NATIONAL HIGHWAYS AUTHORITY OF INDIA
(AMENDMENT) BILL, 2012
(Amendments made by Rajya Sabha)**

MADAM SPEAKER: Now, we take up Item No.3 – Shri Oscar Fernandes.

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI OSCAR FERNANDES): Madam, I beg to move:

“That the following amendments made by Rajya Sabha in the Bill further to amend the National Highways Authority of India Act, 1988, be taken into consideration:-”

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-third”, the word “Sixty-fourth” be *substituted*.

CLAUSE 1

That at page 1, line 3, *for* the figure “2012”, the figure “2013” be *substituted*.”

MADAM SPEAKER: The question is:

“That the following amendments made by Rajya Sabha in the Bill further to amend the National Highways Authority of India Act, 1988, be taken into consideration:-”

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-third”, the word “Sixty-fourth” be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the figure “2012”, the figure “2013” be *substituted*.

The motion was adopted.

... (*Interruptions*)

MADAM SPEAKER: We shall now take up the amendments made by Rajya Sabha.

... (*Interruptions*)

MADAM SPEAKER: I shall now put the Amendment Nos. 1 and 2 made by Rajya Sabha together to the vote of the House.

The question is:

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-third”, the word “Sixty-fourth” be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the figure “2012”, the figure “2013” be *substituted*.

The motion was adopted.

MADAM SPEAKER: The Minister may now move that the amendments made by Rajya Sabha in the National Highways Authority of India (Amendment) Bill, 2012, as passed by Lok Sabha, be agreed to.

... (*Interruptions*)

SHRI OSCAR FERNANDES: Madam, I beg to move:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

MADAM SPEAKER: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

... (*Interruptions*)

11.05 hrs.

**SUSPENSION OF MEMBERS FROM THE
SERVICE ON THE HOUSE UNDER RULE 374 A**

MADAM SPEAKER: Sarvashri A. Sai Prathap, N. Kristappa, Anantha Venkatarami Reddy, L. Rajagopal, M. Sreenivasulu Reddy, M. Venugopala Reddy, K. Narayan Rao, Dr. N. Sivaprasad, and Shri K. Bapiraju, I name you under Rule 374A..

You may forthwith withdraw from the precincts of the House.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

11.06 hrs

*The Lok Sabha then adjourned
till Fourteen of the Clock.*

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

श्री गणेश सिंह (सतना): माननीय उपाध्यक्ष महोदय, बहुत अशोभनीय व्यवहार हुआ है।... (व्यवधान)

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): महोदय, बहुत सीरियस मैटर है।... (व्यवधान)

14.0 ½ hrs.

At this stage, Shri M. Venugopala Reddy and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

MR. DEPUTY-SPEAKER: Shri Aruna Kumar Vundavalli.

... (Interruptions)

SHRI ARUNA KUMAR VUNDAVALLI (RAJAHMUNDRY): Mr. Deputy Speaker, Sir, thank you for giving me this opportunity... (Interruptions) Sir, this is regarding a very serious matter... (Interruptions) अभी आंध्र में जो हो रहा है, उसके बारे में बोलने का मौका दीजिए।... (व्यवधान) आंध्र में जो हो रहा है, मैं वह आपके सामने पेश करने की कोशिश कर रहा हूँ।... (व्यवधान) आप मुझे बोलने का मौका दीजिए।... (व्यवधान) आंध्र में जो हो रहा है, मैं उसे आपके सामने पेश करने की कोशिश कर रहा हूँ।... (व्यवधान)

With the permission of the hon. Deputy-Speaker, I would request all the hon. Members to please cooperate and understand what is happening in Andhra Pradesh... (Interruptions) It is the responsibility of the House to know what is happening in Andhra Pradesh... (Interruptions)

14.02 hrs.**OBSERVATION BY THE CHAIR
Suspension of Members from the service of the House**

MR. DEPUTY-SPEAKER: Hon. Members, you may please withdraw from the House as you have been suspended from the House.

... (Interruptions)

MR. DEPUTY-SPEAKER: Hon. Speaker by invoking the Rule 374A named you earlier this morning and by the provisions of that Rule, you were automatically suspended from the service of the House for five days starting from today. As such you cannot enter the Chamber of the House and shout slogans. I once again request you to withdraw from the House forthwith and allow smooth conduct of the House.

... (Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again on Tuesday, the 3rd September, 2013 at 11 a.m.

14.03 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Tuesday, September 3, 2013/Bhadrapada 12, 1935 (Saka)*
